

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 137
CP 100 of 2018
IA 99 of 2019
IA 165 of 2019
IA 572 of 2019
IA 573 of 2019
IA 161 of 2020

Order under Section 241-242

IN THE MATTER OF:

Kailashchandra Ramgopal Lohiya
V/s
Suvas Reality Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on ..17/08/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Advocates, Mr. Jaimin Dave and Mr. Vishal Dave.
For the Respondent : Advocate, Mr. Arjun Sheth.

ORDER

We direct the registry to place new IA which is filed by the Petitioner and Respondent seeks time to file reply. It is to be filed within 7 days.

Accordingly, the matter stands adjourned to 31.08.2021


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)